

Issue of Fresh Equity by Maruti Udyog Limited

5736. SHRI MUKUL BALKRISHNA WASNIK: Will the PRIME MINISTER be pleased to state:

(a) whether the Maruti Udyog Limited has submitted a proposal for issue of fresh equity; and

(b) if so, the details thereof and the reaction of the Union Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI P.K. THUNGON): (a) and (b). Yes, Sir. The proposal is for issue of fresh equity shares for being offloaded to financial institutions, which is being examined.

12.00 hrs.

[*English*]

MR.SPEAKER: Today, I would like to give a chance to the Members who are sitting on the back benches.

[*Translation*]

SHRIMATI PRATIBHA DEVISINGH PATIL (Amravati): Mr. Speaker, Sir, Mehghat in Amravati District of Maharashtra is a tribal area, development of which has been stalled due to the Forest Act. The laws enacted under the Forest Act, are coming in the way of constructing roads and bridges in Adivasi areas as a result of which these people remain deprived of communication facilities.

The land which Adivasis have been using for generations, has been declared as a case of encroachment by the Forest Department. Now, neither these people can cultivate that land nor use it as a barn. They can't build any hut on it. They cannot also

grow trees on that land. In this way the development of that area has been stalled due to this Forest Act. In this connection, I request that the area should be re-surveyed and the land which has been used by them for generations since British period should not be treated as encroachment.

Mr. Speaker, Sir, there is no electricity, no telephones, no power station there. There is no irrigational facility. The construction of the projects on which the Government of Maharashtra has already invested crores of rupees, has been stalled, due to the Forest Act. With the result that the development of the area has come to a standstill completely. That is why I urge the Government to pay immediate attention to re-start the construction of development projects immediately which have since been stalled.

This Adivasi area is also deprived of Doordarshan facilities. Nehru ji had said that we have to preserve the Adivasi culture. In order to do that it is very essential to provide them Doordarshan facilities. It will also enable us to develop that area and preserve the Adivasi culture. Under the Forest Act, the Adivasis are not getting the items of daily use viz. wood, soil and sand etc. They are also not getting fodder for their cattle.

Mr. Speaker, Sir, through you, I request the Central Government to liberalise the Forest Act in order to remove the hardships of Adivasis and develop that area. The Central Government should direct the Forest Department and concerned Departments in this regard so that development of that area could be ensured and items of daily use could be made available to them. Raw material necessary for setting up a paper mill is available in that area. As such, if a paper mill and other small industries are set up in the area, the problem of unemployment could be solved and development of the area could be ensured.

[English]

MR.SPEAKER: I would request the Hon.Minister to get in touch with the member and discuss this issue.

SHRI BHUWAN CHANDRA KHANDURI(Gharwal): Sir, I wish to bring to the notice of the Prime Minister and the Defence Minister a serious matter concerning our national security. In today's Indian Express, there is a news item, which reports that 300 most modern tanks are being given to Pakistan by Saudi Arabia.

MR.SPEAKER: Today we are discussing the Demands for Grants of the Defence Ministry. I thought you are going to raise some other point. I will give you a chance to speak on this subject, when the Demands for Defence will be discussed.

[Translation]

SHRISUKH RAM(Mandi): Mr. Speaker, Sir, the rains have changed the economic condition of farmers. The previous Government, i.e. the Government of the Congress party had fixed the support price of apple at Rs. 2.75. per kilogram so as to enable the farmers face the natural calamity, last time. After assuming the office the B.J.P. Government reduced the support price to Rs. 1.30 per kilogram. An agitation was launched against this move. Three farmers were killed. Thereafter, one month has since elapsed and marketing of apples has already started. The Government of Himachal Pradesh is not announcing any support price. They have said that half of the support price will be borne by the Central Government and remaining half by the Government of Himachal Pradesh. I want to know from the Central Government as well as the Ministry of Agriculture whether they have agreed to give support price for apples? If they have agreed, they must implement it very soon. The farmers are facing great hardship and suffering

great losses due to this.

There is nobody to purchase called fruit. In this regard, through you, I would like to request the Government of India and the Hon.Minister of Agriculture to give support price early if they have agreed to give the same. Earlier, the Congress Government, while in power in the State, used to give support price. The Central Government did not give it. If the Central Government has accepted it, it should give the same at the earliest. One month has since elapsed. Only two months of the season remain. Therefore, through you, I request the Government to take a decision immediately in this regard and direct the State Government to give support price to the helpless farmers and set up a depot there.

SHRI MOHAN SINGH (Deoria): Mr. Speaker, Sir, I would like to draw the attention of the Government towards an important issue. Today, there are many bogus institutions working in the country to provide admission in USSR in various disciplines of Medical Science and Engineering. Out of these, some are genuine and some are bogus. They extort money ranging from Rs. 1.5. lakhs to 2.5 lakhs sometimes for providing admission to students who are interested for these studies. Recently, the Principal of one of such institutions was arrested from Lucknow who had advertised for charging Rs. 2.5 lakhs per student. Thereafter, bogus visa documents of the USSR Embassy have also been seized. Bogus passports have also been seized. I want to tell the Government that it will affect the Indo-Soviet relations. Either the entire responsibility of providing admission in technical college and colleges of USSR should directly be held by an Agency of Government of India or the Ministry of Human Resource Development. Otherwise, it should be done through Indo Soviet Cultural and Education Society or the Embassy of USSR in India. Through you, I want to read out a letter. It is mentioned there

in that.

[*English*]

Indo-Soviet Cultural

[*Translation*]

MR. SPEAKER: Hon Member, not like this.

SHRI MOHAN SINGH: Mr. Speaker, Sir, it is written there in " come with Rs. 1.5 lakhs to Rs. 2 lakhs. The expenses on to and fro journey would be borne by the candidates? " Besides, one has to pay a sum ranging from Rs. 50, 000 to Rs. 1 lakh to the middlemen. Details of information in respect of student of my constituency in Eastern Uttar Pradesh whose parents have paid lakhs of rupees after mortgaging or selling their land are available with me. They are being asked to wait. No definite date has been given. The Government should pay attention to this important matter and take over the serious matter under its control. After consulting the Government of USSR, such type of bogus institutions should be scrapped. The Government of India or the Embassy of USSR should take up the work relating to admission. With this, I conclude.

[*English*]

SHRIMATI VASUNDHARA RAJE (Jhalawar) : Sir, I want to bring to your notice another horrendous atrocity which has been committed on women. This is one of the series of such cases which have been raised during Zero Hour in Parliament over the last so many days.

Yesterday, there was a report in the Indian Express that in Kamareddy town of Nizambad district in Andhra Pradesh, at the CSI Girls Hostel, many girls had confessed that they were sexually molested by the

Superintendent of the Hostel. He has apparently, over the past year and a half, been threatening these girls and these girls have allowed themselves to be molested because of the threat of being thrown out of the institution or the Hostel. A lot of tension has been created in that town because of this. And the people have been very upset about it.

Over six girls have had medical examinations and sexual molestation has been proved. A fourteen-year old girl has become pregnant. In the face of all these things, we have been bringing it out quite consistently.

[*Translation*]

You had assured us

[*English*]

that there would be a discussion for half-an-hour on this subject.

We believe that this is a very important subject. Such a horrendous atrocity has taken place and it goes on very day. Every paper has not been able to record the incidents that has taken place all over the country. It is very important. You give us half-an-hour time for discussing the atrocities on women that are taking place all over the country again and again.

I would like you to please let us know or you inform the Minister or you ask the Government to please allow a half-an-hour discussion. We would all be very grateful because this is a very very serious case. It has been proved that such incidents are taking place. Even it happened in the Prime Minister's constituency.

MR. SPEAKER: If the House is ready to sit after 6 p.m. it is all right. Anyway, I will discuss it in the B.A.C. And let you know.

[*Translation*]

SHRI MADAN LAL KHURANA (South Delhi): Three days back, a conductor and a driver of D.T.C misbehaved with a women. (*Interruptions*)

[*English*]

SHRIMATI VASUNDHARA RAJE: The Warden of the Hostel has been arrested.

There are cases going on, but that is not enough. (*Interruptions*)

MR. SPEAKER: So far as the time for discussion on such issues in the House is concerned, I will discuss it in the B.A.C. and let you know.

SHRI MUKUL BALKRISHNA WASNIK (Buldana): I totally agree with the view that has been expressed by the Hon. Member.

[*Translation*]

KUMARI UMA BHARTI (Khazuraho): Are you bringing it toward in this very sessions

[*English*]

MR. SPEAKER: I have to find time.

[*Translation*]

Time would be seen.

[*English*]

SHRIMATI VASUNDHARA RAJE: The Hon. Minister is sitting there, he can respond to it.

MR. SPEAKER: He is ready. But we have to find time for it

SHRI MUKUL BALKRISHNA WASNIK: The atrocities against Women in various

parts of the country have been increasing. Shrimati Vasundhara has referred to the case which took place in Kamareddy town of Nizamabad district where the warden had been sexually assaulting the hostellers. Not only this, in East Godavari District a thirteen-year-old girl Lakshmi was stripped naked. In Uttar Pradesh, in the constituency of the Hon. Chief Minister.

AN HOMEMEMBER: That is wrong.

SHRI MUKUL BALKRISHNA WASNIK: young women of Harijan families are being sent to other places because there have been several incidents where atrocities and sexual assaults have taken place.

At Narola village, a fourteen-year-old Harijan girl was abducted. She was found, after a search of six days. She was sexually assaulted. The people who raped that girl are still moving in that village freely and the police has not taken any action against them. This has not only happened in Uttar Pradesh but also in Midnapore, West Bengal. A young girl was raped. After the incident, there was an agitation. The police opened fire and two people were killed.

Sir, these incidents are taking place everywhere. I would like that the House should discuss all cases relating to atrocities on women and you should come out with policy measures so that such type of cases do not occur and wherever such cases had occurred, they should be dealt with expeditiously.

MR. SPEAKER: I know that some lady Members have written to me and spoken to me asking me for time.

SHRIDIGVJAYASINGH (Rajgarh): We are also equally concerned.

MR. SPEAKER: They want to discuss atrocities on women.

The difficulty is that we have some other business to transact and we shall have to find time. If the House is willing to sit for more time, well. We would be able to accommodate this subject also. But that can be done only with the consent of the House to sit for more time.

SEVERAL HON. MEMBERS: Yes.

[*Translation*]

SHRIMATI SHEELA GAUTAM (Aligarh): Mr. Speaker, Sir, whatever Shri Mukul Saheb said just now is far from truth, I come from that area. I have talked to the District Magistrate of the area today morning itself. It was said that the Lodha Rajputs have raped a girl called Geeta. It is wrong. There is no such feeling. Love affairs between Geeta and Raju has been going on. (*Interruptions*) Why don't you try to listen. Her father has sent her to some other place to save himself from public infamy and got her married. This is the case, Raju is in jail now-a-days. They allege that the Police is not investigating. It is not true. Raju is in jail for last three days.

[*English*]

MR. SPEAKER: Well, I am saying that issues of this nature will be discussed and not that the individual issues will be discussed; I am saying that this House will be discussing the policy which will be adopted to reduce the atrocities against the women. It is not possible for this House to discuss as to what has actually happened in one case or another case.

Supposing some Members are depending on the reports appearing in the newspapers and raising them here and some other Members are replying to them. We are not in a position to say whether one version is true or the second version is true or the reply is true. So, we will not be indulging in

raising the individual issues as such; but, we would like to discuss what can be done to reduce these atrocities. And I hope that you will agree that we will be discussing the policy and not the individual cases as we do in the courts of law. Only then this discussion will be useful; otherwise, we will be discussing the individual cases in which we will not be able to give judgment and the discussion would result in nothing.

Shri Rajendra Kumar Sharma.

SHRI MANORANJAN BHAKTA (Andaman-Nicobar Islands): I have given a notice.

MR. SPEAKER: Please take your seat.

SHRI RAJENDRA KUMAR SHARMA (Rampur): Mr. Speaker, Sir, through you, I want to draw the attention of the Government towards the National high Way No. 24 which links Lucknow via Gaziabad. There are five places on this high way where by passes are to be constructed and are pending for the last five years these places are at Moradabad and Rampur cities and Hapur in Gaziabad district. The State Government has sought the allotment of funds from the Central Government. As the funds have not been allotted, byepasses could not be constructed there. With the result that there happens traffic jam for hours at Hapur, Moradabad and Rampur. Government on the one hand Government makes a propaganda that even a single drop of fuel should be conserved and on the other hand the vehicles are got held up in these traffic jams for hours resulting in the burning of fuel unnecessarily. It deserves immediate attention.

Sir, I would also like to mention through you that National High-ways are being widened, but the footpaths are being removed in the process. ?Thus, all the slow traffic is forced to drive on main road and bicycles, plough cart, horse carts, tnga and padestrains

in particular become victims of fatal accidents by fast moving vehicles. Sir, the unauthorised occupations on the National Highways are increasing and State Govt. is not doing anything about it. I, through you, would like to urge the central Govt. to pay attention to this direction so that such accidents which are increasing, may be checked.

SHRI MANORANJAN BHAKTA: Mr. Speaker, Sir, the atrocities on women.

MR.SPEAKER: It has been accepted. I told you we are going to discuss on it.

SHRI MANORANJAN BHAKTA: I am going to speak on entirely different matter. Atrocity on women and rape of women is not a matter of concern for a single party. The House has discussed it. The atrocity committed on women at Midnapore, where police after entering into a hotel raped the women, and the people demonstrated against it. But it should not be said that the CPM had got all this done or if it happen in Andhra it does not mean that.

MR. SPEAKER: Refer to all this during discussion...

SHRI MANORANJAN BHAKTA: I am speaking only after your permission....

MR.SPEAKER: I have not granted you permission for all this....

SHRI MANORANJAN BHAKTA: Pleaselisten to me. You grant equal opportunity to all members....

MR. SPEAKER: Yes, I do. ...

SHRI MANORANJAN BHAKTA: When you grant equal opportunity to everyone and you have allowed others to speak, what I have done that you are not allowing me.

MR. SPEAKER: Because you are going to start a discussion on it.

SH. MANORANJAN BHAKTA: I mean to say that it is a matter of joy that you have permitted a discussion on it. I want to repeat it that we should rise above party-politics to discuss on the atrocities on women and Harijan and we should condemn it in strongest possible terms in this House. Throughout the country wherever there is atrocities on women...

MR.SPEAKER: O.K. You have spoken whatever you wanted.

(Interruptions)

[English]

SHRI M.R. KADAMBUR JANARTHANAN (Tirunelveli): Mr. Speaker, Sir, I want to draw the attention of the Government to the import and export policy of raw cotton. The indiscriminate policy pursued by the Ministry of Agriculture in the previous Government has resulted in shortage of quality cotton and a very low carryover stock position for 1990-91. This has led to a huge price hike in the market. Due to this position, there is a demand from the industry to import cotton. Even if imports are allowed, that will have the effect only in October as the new crop season will begin only in October. Cotton imports should not be allowed by this Government in the interests of the cotton growers.

It is a fact that the price of raw cotton has been hiked up leading to bearish tendencies in the market and the price has reached the highest over before. The export of raw cotton for 1991-92 should not be announced before January because the trade speculations will affect the handloom, powerloom and also the export of hosiery industry items. To keep the market price of cotton steady without being exploited by the trade speculators and in the interests of cotton growers as well as the textile industry, the announcement of export of cotton for 1991-92 should be delayed. Therefore, it is a unanimous

view of all cotton producers throughout the country that exports should be delayed.

[*Translation*]

SHRIMATISAROJDUBEY (Allahabad): Mr. Speaker, Sir. A discussion was held in this House recently regarding atrocities on Harijans. As a result of this discussion, Prime Minister called a meeting of all the Chief Ministers and directed them to take necessary steps to minimize the atrocities on Harijans. I would like to submit that the Prime Minister should also convene a meeting of Chief Ministers to prevent the atrocities on Women whether these are committed on the women in Andhra Pradesh, or on the Principal of Inter College of Farrukhabad or atrocities committed on lady scavengers by the police. The Chief Ministers should also be directed to check the social, as well as physical exploitation of women so that they may also lead a respectable life in society.

SHRI KRISHAN DUTT SULTANPURI (Shimla): Mr. Speaker, Sir, I had raised an issue regarding Himachal Pradesh on the 27th of the last month. The employees of Electricity Department in Himachal Pradesh are on strike. There is no supply of electricity in the whole of the state since 27th. I had requested Shri Vajpayee and Shri Advani feel to persuade the State Government to take appropriate measures in the matter. The situation in Himachal Pradesh has been deteriorating day by day. They employees are being arrested under National Security Act. This situation is causing distress to the people of Himachal Pradesh. I would like to request you with folded hands that army personnels be asked to help the people of Himachal Pradesh, who are finding themselves in a helpless position.

[*English*]

MR. SPEAKER: How can you raise such matters?

[*Translation*]

SHRI KRISHAN DUTT SULTANPURI: Sir, I would like to request you that the govt. of Himachal Pradesh has completely failed to deal with the situation.

SHRI VISHWANATH SHASTRI (Gazipur): Mr. Speaker, Sir, the Ganges divides Jamania and Gajipur Tehsils into two parts in eastern Uttar Pradesh causing much inconveniences in the movement of traffic. The transport services are completely paralyzed during rainy season. Of course, there are pucca roads on both the banks of the Ganges near Jamania tehsil. Had a permanent bridge over the Ganges been constructed for connecting these two roads the people of those areas would have not only got relief but both those areas would have been connected with other districts also. This would have boosted its development as well.

I, therefore, urge upon the surface and transport Minister to consider earnestly the proposal for constructing a permanent bridge over the Ganges near Jamania Tehsil and take necessary steps in this regard.

SHRI TEJ NARAYAN SINGH (Buxar): Mr. Speaker, Sir, Bihar is now in the grip of fury of floods. Several districts of Bihar are getting inundated. The farmers and the labourers of Buxar, Bhojpur, Patna, Vaishali and Gopalgunj districts specially have been ruined. The Bihar Government is doing its level best to help out the victims. But I would like to inform the Central Government that the Government of Bihar does not having enough funds. So my first submission is that the Central Govt. must provide necessary funds to the government of Bihar to meet the relief needs. Apart from the flood havoc, the Buxar-Koilwar bundh has been eroded. If further erosion takes place, then hundreds of villages will be swept away by the flood waters. So, I would like to urge upon the

Central Government to direct the flood control department to repair the Buxar-Koilwar bundh immediately in such a manner that it does not breach in future.

SHRI SHIVA SHARAN SINHA (Vaishali): Mr. Speaker, Sir, the Central Government has taken a praiseworthy step by making a provision to provide pension to freedom fighters. Earlier the amount of the pension was Rs.500/- which has been raised to Rs.750/- In view of the constant increase in prices, I urge upon the Central Government to raise this amount further so that the inconveniences of the Pensioners are lessened.

[*English*]

SHRI A.CHARLES (Trivandrum): More than 7000 employees of CGHS, that is, Central Government Health Scheme, have decided to begin an indefinite strike from tomorrow because of the non-implementation of their too long pending demands, that is, three time bound promotions, and establishment of CGHS Hospitals in each of the 18 cities where the scheme is operational.

The beneficiaries of these Hospitals come to nearly 37 lakhs of people which include Central Government staff, pensioners, Members of Parliament, ex-Members of Parliament, freedom fighters, police personnel and journalists and a number of staff of the semi-Government organisations. Hence if the proposed strike is not averted it would disrupt normal life of a large section of the community.

I would, therefore, request the Minister of Health and Family Welfare to intervene in the matter and see that the proposed strike is averted.

[*Translation*]

SHRI MANJAY LAL(Samastipur): Mr.

Speaker, Sir. Bihar is normally neglected in many respects. Though Bihar has much potential for tourism development yet it has been allotted a meagre amount of Rs. 35 lakhs in the Seventh Five Year Plan. While Haryana, a very small state has been given Rs. 3 crore 86 Lakh and Kerala has been given Rs. 7 crore 39 lakh rupees for the development of tourism. Today, the newspaper report says that the Minister of Tourism of Bihar has sent a proposal to the Central Government and asked for Rs. 500 crores for the development of Tourism in Bihar. But no money has so far been allotted to Bihar. Shri Hind Keshri Yadav, the Minister of tourism in Bihar is going very soon to observe fast unto death in front of the Prime Minister's residence in protest against it. I, therefore, want to draw the attention of the Government through you towards the possibility of a confrontation between the Centre and the state. Hence I would like to have an assurance that the Government would provide as much assistance as possible to Bihar for the development of tourism there so that the Minister of Tourism of Bihar need not observe fast unto death and consequently a situation of confrontation between the Centre and the State is avoided.

[*English*]

SHRI SARAT CHANDRA PATTANAYAK (Balangir): Under Section II of Orissa Kendu Leaf Control Trade Act, 1961, out of the profit arrived at by the State Government from the trade in Kendu leaves, an amount not being less than 50 per cent thereof shall be paid to the Samitis and Gram Panchayats. But due to irregular preparation of annual sales account of Kendu leaves, Government of Orissa has been granting 50 per cent of revenue collection as grant-in-aid to Balangir, upto 1986 taking 1973 as the base year. Due to sheer negligence of state administration, the share of revenue for development has remained constant, despite the increase in sales of Kendu leaves in

Balangir district. The State Administration should be directed to prepare the balance-sheet and release the amount to the people of Balangir, which is their just due.

[*Translation*]

SHRI UPENDRA NATH VERMA(Chatra): Mr. Speaker, Sir, exploration work is being carried out in view of the possibility of finding oil and gas in Uttar Pradesh, Madhya Pradesh, Jammu and Kashmir and west Bengal. This work is also being done in Bihar. There is a Rig-machine in Bihar which has been used to drill five wells so far. Oil reserve has been found as a result of this drilling. There are strong indications of finding oil there. But we regret to say that efforts are being made to withdraw that rigmachine. The work relating to geological survey has been lying suspended for the last two years, and the work of locating the drilling spot has also been stopped. On the other hand, the exploration work has been going on for the last 25 years and three rig machines have been in operation there. Similarly, the work in Madhya Pradesh, Uttar Pradesh and Jammu is also going on but so far as Bihar is concerned, efforts are being made to withdraw the only rig machine in operation there. On the pretext of its repair. Through you, I request the Government that step-mother treatment should not be meted out to Bihar.

DR. LAXMINARAYAN PANDEYA (Mandsaur): Mr. Speaker, Sir, thousands of employees are being retired from service by Minerals, and Metals Trading Corporation under Voluntary Retirement scheme. They have been asked to give their option upto 30.9.1991 whether they are willing to work under its next scheme. Otherwise, they will be removed from there. Through you, I would like to submit that those very employees who worked hard to the help the corporation achieve turn over of Rs.6 crores and earn huge profit have been put in great difficulty

today by the corporation. The employees of the corporation have not been given any detail of this scheme such as outline of the scheme, how many employees are likely to be benefited under the scheme and how many of them will be absorbed and how many of them will not be absorbed. The employees are very much worried because of the uncertainty of their future. I demand the Government to clarify it immediately.

[*English*]

SHRI BASU DEB ACHARIA (Bankura): Sir, all the employees unions' have given a notice for one day strike on 6 September. Their demand is that the Government should not de-nationalise or privatise the nationalised banks.

In the month of June, the World Bank had issued a circular that the nationalised banks and financial institutions should be privatised or a part of the nationalised banks should be privatised. I may refer to the report of World Bank... (*Interruptions*).

MR.SPEAKER: Not like this. We are going to discuss the Finance Bill for which ten hours have been allotted.

SHRI BASU DEB ACHARIA: Sir, since it is very important, I am referring to the relevant portion of the Report.

[*Translation*]

MR.SPEAKER: No, No: Acharayaji, not in this way it will become a regular discussion

[*English*]

SHRI BASU DEB ACHARIA: I will take very little time. The World Bank Report says:

"Further recapitalise commercial banks after internal restructuring and

reorganisation to the Bank of International Settlement (BIS) standards, perhaps through private sector participation; and

Allow private participation in the Industrial Development Bank of India (IDBI) and the Industrial Finance Corporation of India (IFCI) and also allow further private sector ownership of ICICI to reinforce autonomy and facilitate business innovation."

These dictates of World Bank are now being materialised and implemented. The representatives of all those unions met the Finance Minister. But the Finance Minister on 26 August

(Interruptions)

MR.SPEAKER: Not like this, Achariaji. This is not a regular speech,

I am allowing you to make a brief mention in order to bring it to the notice of the Government.

SHRI BASU DEB ACHARIA: He has not clearly stated that nationalised banks and financial institutions would not be de-nationalised. They demanded that at least the Finance Minister should make a statement on the floor of the House that the banks will not be de-nationalised.

I view of the strike notice given by all the unions including Officers Association ...*(Interruptions)*.

MR. SPEAKER: The Prime Minister had already made a statement in the House.

(Interruptions)

SHRI BASU DEB ACHARIA: I demand that the Finance Minister should make a

statement and categorically state that the banks which were nationalised in 1969 will not be de-nationalised or privatised, as per the dictates of world Bank. *(Interruptions)*.

MR.SPEAKER: It is not necessary. The Finance Bill is coming up. You can discuss at that time.

(Interruptions)

MR.SPEAKER: The Prime Minister had made a statement on these points.

(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): Mr. Speaker, Sir, the Prime Minister has already gone on record...*(Interruptions)*.

MR.SPEAKER Order Please. Now the Government is responding to what you have stated.

SHRI RANGARAJAN KUMARAMANGALAM: Sir, the Prime Minister has already gone on record to say that there is no question of either privatisation or denationalisation of the nationalised banks, and the Finance Minister has also assured in a discussion with the banking unions and associations and officers' associations that there is no question of denationalisation or privatisation...*(Interruptions)*

AN HON. MEMBER: You appeal to them to withdraw the strike.

SHRI RANGARAJAN KUMARAMANGALAM: We have already appealed. I have also appealed to them not to go on strike.

MR. SPEAKER: Yes, Shri Thangkabalu...

(Interruptions)

MR. SPEAKER: Basudeb Achariaji, now please take your seat. I cannot understand this. Here is a Minister of Parliamentary Affairs speaking on behalf of the Government of India quoting what the Prime Minister has said, quoting what the Finance Minister has said and saying on behalf of the Government of India that there is no question of privatisation or denationalisation...

(Interruptions)

MR. SPEAKER: Achariaji, what is it you want, I do not understand. You raised an issue

(Interruptions)

SHRI BASUDEB ACHARIA: I want a categorical statement from the Finance Minister.

MR. SPEAKER: I do not understand. If you just want to make a speech, you can make a speech. But you made a point and you got a categorical response to it. You should be more than satisfied. I do not understand why you should continue with that...

(Interruptions)

SHRI K.V. THANKABALU (Dharmapuri): Sir, with your permission, I am raising an issue. *(Interruptions)*.

MR. SPEAKER: Nirmal Kantiji, you should respect other Members also. Other Members also are members of this House...

(Interruptions)

MR. SPEAKER: Please help the other Members also. They too are the Members of

this House. They too have their points of view.

SHRI K.V. THANGKABALU: Sir, I am raising the issue regarding removal of job work from the purview of Excise Duty and assessing it only on the addition basis.

The tiny, cottage and small-scale industries get job work from bigger end-product manufacturing units. The material/rough components are supplied to the job worker by the end-product manufacturer. The units doing job work, do the above job work on labour charges basis only.

Up to Rs. fifteen lakhs assessable value of turnover, SSIs are exempted from Excise Duty. Mostly the SSIs which do the job work are single-man show, with no capacity to maintain excise records.

For computation of Excise turnover value, the material value which does not belong to the SSI is also included by the Department, while the actual value added is only four to five per cent of this value. This affects the growth of SSIs and puts them to hardship. Three Crore tiny and single-man workshops in the country are affected. They need immediate help by the removal of excise duty for the job work done by them.

I request the hon. Finance Minister to kindly remove job works from the purview of Excise Duty. Otherwise please take the value of job work done by the job worker only as the assessable value for calculation.

MR. SPEAKER: Shri Jitendra Nath Das.

SHRI NIRMAL KANTI CHATTERJEE (Dum Das) Sir, the only point I am making is... *(Interruptions)*.

MR. SPEAKER: O.K., I am allowing Nirmal Kantiji.

SHRI NIRMAL KANTI CHATTERJEE :

Sir, the issue has been raised. I am just clarifying it. Why there is worry among the bankmen is because the Mutual Fund, in the Budget Speech, has been upend for the private sector, which was up-till now reserved only for the public sector, like UTI and others. The second thing is that it has been reported that twenty-five per cent of the shares of ICICI, which is another public sector financial institution, are being thrown open to the private sector. Nothing has yet been said about the short-term lending institutions, that is, banking. So, the worry comes from this kind of things. Therefore, the assurance should be much more categorical than has been given up-till now. That is why the desire has been expressed that whatever may have been said in terms of Mutual Fund or the financial institution, will not apply to the banking sector. This is the kind of an assurance that is required.

MR. SPEAKER: Well, Nirmal Kantiji, you are raising a very big issue in the absence of the Finance Minister, in the absence of the Minister who knows all the details. There is an opportunity available to you to discuss all these issues. When we are discussing the Finance Bill and other matters, you have the opportunity. Very categorically, on some points, to the extent it is possible for the Minister, the Minister has said that there is not going to be denationalisation or privatisation. Now, You want everything to be gone into and you want to do it when others are also speaking. How can we conduct the business like this, Nirmal Kantiji?

Can you expect anybody to respond? You expect the Minister, who is not holding that portfolio, to respond on behalf of the Government on a very very important and categorical issue on which there is a very crystal clear view? He has expressed his view. You want to go on enlightening me and the House? Please do not do that. I will ask you to meet the Finance Minister and get

enlightened.

SHRI JITENDRA NATH DAS (Jalpaiguri): Mr. Speaker, Sir, I would like to draw the attention of the House to the deplorable situation in Loksan Tea Estate under TTCI. TTCI has taken over the garden-Loksan Tea Estate-at Jalpaiguri, West Bengal in 1976. The period from 1976 to 1991 is a pretty long period which is enough to push, the garden to the stage of viability and profitability. But, I am sorry to say that where all the surrounding gardens are blooming with prosperity, the TTCI-managed gardens are incurring heavy losses day by day. Now it is on the verge of collapsing condition due to indifferent and callous attitude of TTCI.

The local management failed to despatch about two lakh kilograms of made Tea only for want of gunny bags. The plucking round has been made 25-26 days instead of 7-8 days which is normal. The tractors are not in moveable condition for want of repairing. The scarcity of drinking water prevails throughout. The pluckers are refused to be paid extra leaf-price for excess plucking. An amount of Rs.2.60,145/-for the months of May, June and July, 1991 alone is yet to be deposited to the Provident Fund account. The retired workers are not getting their gratuity and Provident Fund money. The payment of T.A. and D.A. to the staff has been stopped. The workers are getting bonus at half the rate followed in neighbouring gardens.

I may submit that the workers in this garden are so aggrieved and agitated that it may lead to a serious situation at any time. I, therefore, request for immediate intervention of the Government in this regard I solicit the Government to intervene.

[*Translation*]

SHRI CHEDDI PASWAN (Sasaram): Mr Speaker, Sir, through you, I would like to

draw the attention of the house to the fact that new industrial policy announced by the Government has thrown the doors open for multi-national companies. It means that India has bowed down to the pressure of U.S.A. and surrendered. The recent developments in Soviet Union is likely to bring about change in the mutual relationship of various countries. However, the developments in the Soviet Union will have a direct impact on India, because India is dependent on the Soviet union for matters relating to economy, industry, defence, science and technology. Thus, keeping in view the dramatic developments in the Soviet Union, India will have to bring about changes in her foreign policy. I demand the Government to consult all the political parties in this regard and review the foreign policy of the country.

SHRI CHANDRA JEET YADAV (Azamgarh): Mr. Speaker, Sir, to day, I would like to raise an important question regarding the problems faced by two crore weavers of the country. The condition of weavers has become very miserable during the last few years particularly of those who work with silk and produce silk sarees. The price of the silk has increased from Rs.300 to 350 per kilogram in last few months. On the one hand, the yarn and silk used by the weavers have become dearer while on the other goods produced by them are not being sold in the market. Their condition has become very miserable. Reports from several places state that weavers are starving there. They are compelled to take up work of digging earth on road sides. Such is their miserable condition. Recently, a big conference of weavers of all the eastern districts were organised in Varanasi which was attended by about 30 thousand weavers. They have drawn the attention of the Government of India as well as the State Government to their problems. I hope that Government will take necessary steps to safeguard the interest of this labourer class, who have contributed a lot to our economy and export and who have also

contribute a lot to provide employment opportunity to the people, so that yarn and silk is available to them at reasonable rates and their product may find the market.

SHRI RAM TAHAL CHOUDHARY (Ranchi): Mr. Speaker, Sir, Ranchi is very big city in Bihar whose population is 9 lakhs but there is no bye-pass road in this city as a result of which accidents take place daily...

MR.SPEAKER: It is not concerned with a bye-pass. The Corporation and the State Government look after it. I will tell you later.

[English]

I will speak to you in the chamber.

SHRI DWARKA NATH DAS (Karim Ganj): Mr. Speaker, Sir, deforestation is going on unabated in Bark Valley of Assam, particularly in Karimganj and Hailakandi Districts. It is due to slackness on the part of the local administration on the one hand and dishonest profiteering motives of the blackmarketeers on the other. If the deforestation goes on at the present rate, it would have a far reaching effect on environment; floods would be frequent phenomena over this vast tract; and fertility of soil would lessen and ultimately it would become a national problem.

Will the Hon.Minister of Forests be pleased to take immediate steps to check this menacing deforestation and at their same time encourage speedy afforestation?

[Translation]

SHRI RAM NAGINA MISHRA (Padrauna): Mr. Speaker, Sir, I am on a point of order.

MR.SPEAKER: Just wait for one minute. Yes, what is your point of order?

SHRI RAM NAGINA MISHRA: Sir, my point of order is that you have set a new tradition that during zero hour, every one will be heard so I would like to know as to what criteria you have adopted for that. I have also given a notice, I speak very little...

MR. SPEAKER: Okay, I have understood you point of order. Now, you, please speak.

(Interruptions)

SHRI RAM NAGINA MISHRA: It is not my habit but I have observed that you allow those Members to speak who disturb you more.

Sir, I would like to draw the attention of the Government, through you, towards the sugarcane growers. Uttar Pradesh is a sugarcane producing state...

MR. SPEAKER: Yesterday, there was a discussion on Agriculture and today you are raising sugarcane issue. How that would do?

SHRI RAM NAGINA MISHRA: When I asked a supplementary question, I was told that sugarcane does not come under Agriculture. I still remember that.

MR. SPEAKER: All right, you can make your submission.

SHRI RAM NAGINA MISHRA: I will make submission only if you allow me. You can go through the record also.

Sir, Uttar Pradesh is a sugarcane producing State but it is astonishing that arrears amounting to more than Rs. 100 crores as price of sugarcane supplied by the growers are yet to be paid. Deoria district, which has 14 sugar mills and 35 factories of Sugar Corporation, tops the arrears list. In my constituency there is a sugar factory in Padrauna which is controlled by BIC company. During

the election time a new Chairman of the factory has been appointed from BIC. Earlier, there was a practice to have two Chairman separately for Kanpur Sugar works and BIC. The Chairman of BIC has refused to give Bank guarantee where as the position hitherto was that BIC had been giving Bank guarantee. The Hon. Minister is present in the House, he has given orders to his Secretary but surprisingly the Secretary to the Minister says that Bank guarantee will not be given so long as both the Chairmen are not present. It is surprising that the Secretary is not obeying the orders of the Minister. I do not know whether the Minister of Textiles is the real incharge of the Ministry or his Secretary. Sir, through you, I would like to say that Bank guarantee should be given and the arrears amounting to crores of rupee should be paid to the sugarcane growers immediately.

12.56 hrs.

PAPERS LAID ON THE TABLE

Detailed Demands for Grants of Ministry of Civil Aviation and Tourism for 1991-92

[English]

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION AND TOURISM (SHRI M.O.H. FAROOK): Sir, on behalf of Shri Madhavrao Scindia, I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Civil Aviation and Tourism for 1991-92. [Placed in Library See No. LT-527/91]

Sugar Development Fund (Amendment) Rules, 1991

THE MINISTER OF STATE OF THE MINISTRY OF FOOD (SHRI TARUN GOGOI): Sir, I beg to lay on the Table a copy of the Sugar Development Fund (Amendment) Rules, 1991 (Hindi and English ver-